

States Legislations to regulate Educational Institutions by Minority Communities

7174. SHRI SYED SHAHABUDDIN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether some States have passed legislations to regulate education;

(b) if so, the names of the States and the name of the relevant Acts;

(c) whether some States have framed rules to regulate the establishment and 'recognition' of educational institutions established by Minority Communities;

(d) if so, the names of such States and the dates of such regulations; and

(e) whether these regulations have been vetted by Union Government to check whether the constitutional right of the minorities under Article 30 is in any way infringed or eroded by such Acts or rules framed thereunder?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI P. SHIV SHANKER): (a) and (c). Yes, Sir.

(b) and (d). Education being in the concurrent list of the Constitution, State Governments have powers for formulation of educational Acts/Regulations and for their implementation. Information in this regard is not being maintained by the Union Government.

(e) The Union Government do not vet these Acts/Regulations unless required by law. The Government of India is not aware of any specific instance of the State law or rules infringing the educational rights of minorities guaranteed under the Constitution.

[*Translation*]

Joining of Political Party by Non-Teaching Staff of Delhi University and Its Colleges

7175. SHRI RAMASHRAY PRASAD SINGH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the non-teaching staff of Delhi University and its affiliated colleges can become member of any political party;

(b) if so, the details thereof; and

(c) the details of the relevant rule under which they can become member of a political party?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI P. SHIV SHANKER): (a) and (b). According to the information furnished by the University of Delhi, it has taken a decision that no non-teaching employee of the University shall be a member of any political party/organisation or take part in any political activity or be a member of the Parliament or State Assembly or any local or other authority.

(c) Does not arise.

[*English*]

Scheduled Caste Candidates Promoted as Principals In Delhi Administration Schools

7176. SHRI PURAN CHANDRA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the details of the Scheduled Caste persons promoted to the Post of the Principals on adhoc basis;

(b) whether some Scheduled Caste persons were promoted to the post of the Principals even though they did not complete required experience as Post Graduate Teacher/Vice Principal;

(c) whether their less experience had not been condoned so far by the competent authority; and

(d) if so, the reasons therefor?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI P. SHIV SHANKER): (a) 26 persons belonging to the Scheduled Caste community were promoted in 1988 to the post of Principal by the Delhi Administration on ad-hoc basis.

(b) All the 26 persons mentioned above satisfied the requirement of minimum experience as prescribed in the Recruitment Rules.

(c) and (d). Do not arise.

Non-Promotion to the Post of Principals due to Pending Complaints

7177. SHRI PURAN CHANDRA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the details of the Vice-Principals in Delhi Administration, Delhi whose promotions have not been done to the post of the principals due to the complaints pending against them;

(b) the date in each case separately since the promotions have not been given to the above Vice-Principals;

(c) whether according to Government orders promotion can be given in spite of pending complaints; and

(d) if so, the reasons due to which above persons have not been promoted?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI P. SHIV SHANKER): (a) The following Vice-Principals could not be promoted to the post of Principal due to non-availability of vigilance clearance:—

1. Shri D.R. Nim
2. Shri K.C. Rakesh
3. Shri P.C. Arya
4. Shri C.P.S. Tomar
5. Smt. V.K. Choudhary
6. Smt. Santosh Kapoor

(b) In the first five cases the promotions have not been given from 14.3.1988 and in the 6th case it has not been given from 14.9.1988.

(c) and (d). The Government orders are that promotions are withheld in cases where disciplinary proceedings are contemplated.

Vice-Principals Working Independently in Delhi Administration Schools

7178. SHRI PURAN CHANDRA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the details of the Vice-Principals along with the names of the Senior Secondary Schools in Delhi Administration Delhi, where they are working independently; and

(b) the date/dates in each case separately since the above Vice Principals are working independently?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI P. SHIV SHANKER): (a) and (b). A statement is given below.